Goa freedom fighters

1378. SHRI N. E. BALARAM: Will the PRIME MINISTER be pleased to state;

- (a) the number of applications received from Goa freedom fighters for pension and those sanctioned therefrom; and
- (b) -what are the eligibility criteria for applying for pension and what was the last date of receipt of application?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND' THE MINISTER OF STATE IN THE MINISTRY OF INFORM A HON AND BROADCASTING (SHRI SUBODH KANT SAHAY); (a) Statistics are being maintained State|Union Territorywiss and not struggle|movement-wise. The number of applications received from Goa, Daman and Diu is 3, 264 and pension has been granted in 874 cases.

- (b) There is no separate criteria for Goa freedom fighters. They are governed by the same criteria for the pension under the Swatantrata Sainik Samman Pension Scheme, 1980 which are mainly—
 - (i) imprisonment/absconsion/internment/externroent for a period of six months or more. For women and per sons belonging to SC/ST, the period is three months for imprisonment/ detention.
 - (ii) loss of property owing to confiscation and/or attachment:
 - (iii) permanent incapacitation during freedom struggle;
 - (iv) loss of government job.

The last date for receipt of application was 31. 3. 1982.

Demand for civic amenities in Kanpur and Jhansi cantonments

1379. PROF. SOURENDRA BHAT-TACHARJEE: Will the PRIME MINIS TER be pleased to state:

(a) -whether the civilian population of Kanpur and Jhansi cantonments have

been demanding minimum civic amenities and making repeated representations to the respective Cantonment Boards; if so, the details thereof:

- (b) whether the respective cantonment Boards have not so far acted upon those cases: and
- (c) if so, what further action is proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJAY SINGH): (a) The main demands are for additional water supply, laying and carpeting of roads and an effective drainage system.

(b) and (c) The Cantonment Boards of Kanpur and Jhansi have been providing civic amenities within the resources available to them; and sanctioning works according to priorities. Repair and carpeting of New Cemetery Road, renovation and conversion of dry public latrines, provision of drains in the slum areas and augmentation of water supply scheme have been sanctioned in 1990-91 in Kanpur Cantonment. In Jhansi Cantonment, construction of sand stone flooring in the streets, reorganisation of water supply in Sadar Bazar, widening and repair of Dhobi Nallah and construction and improvement of roads have been sanctioned in 1990-91.

Interview and selection of candidates for Public sector industries

1380. PROF. SOURENDRA BHAT-TACHARJEE; Will the PRIME MINISTER be pleased to state:

- . (a) whether it is a fact that the P. E. S. B. has set up several boards for interviewing and selecting candidates for different public sector industries during the past two months;
- (b) , whether sufficient time period was hot given to candidates prior to holding such interviews as a result of which most of the candidates could not reach in time;
- (c) if so, the names of the companies for which interviews were held in the

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(d) how many representations were received from candidates for not being informed timely?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) No, Sir.

- (b) As per procedure when the selections are scheduled for specific Board level posts, candidates short-listed for interview are given sufficient time to appear before the Board. Normally, intimations are sent 10-20 days prior *to* the date of the interview.
- (c) The names of companies for which interviews were held by the PESB in the month of November and December, 1990 are given in the Statement, (See below.)
- (d) There were a few cases wherein the candidates had represented that they could not be informed timely. In this context, it may, however, be added that it is the endeavour of the PESB to send the communications well-in-time. Some times, the candidates get their communi cation late due to various factors like postal failure, candidates not being in station and other hazards in the com munication system. Wherever and where selections have not been fina lised, such candidates are given another opportunity to meet the Board.

Statement

Names of Public. Sector Undertakings for which interviews were held during the months of November and December, 1990

- Andaman & Nicobar Islands, Forest & Plantation Dev. Corpn. Ltd.
- 2. Cotton Corporation of India limited.
- 3. Mineral Exploration Corporation of India Ltd.
- 4. Neyveli Lignite Corporation Limited.
- NTC Subsidiaries.
- 6. Hindustan Petroleum Corporation of India Ltd.
- 7. Brfciftvwaite & Co. Limited.

- 8. Hindustan Cables Limited.
- 9. Bharat Petroleum Corpn. Limited.

to Questions

- 10. Coal India Limited.
- 11. Mazagon Dock Limited.
- 12. Bongaigoan Refinery & Petrochemicals Ltd.
- 13. Educational Consultancy India Limited.
- North Eastern Electric Power Corpn.
 Limited
- 15. Ferro Scrap Nigam Limited.
- 16. National Jute Manufacturing Corporation Limited.
- 17. N. T. C.
- Electronics Trade and Technology Devel. Corpn. Ltd.
- 19. Bharat Aluminium Co. Limited.
- National Mineral Development Corpn. Limited.
- 21. National Building Construction Corpn. Limited.
- Rajasthan Electronics and Instruments Limited.
- 23. Shipping Corporation of India Limited.

Inadequate pre-recruitment training for Scheduled Castes [Schedoled Tribes in Public Sector Undertakings

- 1381. SHRI R. T. GOPALAN: Will the PRIME MINISTER be pleased to state:
- (a) whether pre-recruitment and prepromotion training given to Scheduled Castes and Scheduled Tribes in various Public Sector Undertakings are adequate;
- (b) if not, the corrective measures being taken in this regard;
- (c) what is the duration of such training; and
- (d) whether there is any proposal to extend the period of training to provide proper and meaningful training both at pre-recruitment and pre-promotion stages by these public sector undertakings?